

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 190 of 2019

IN THE MATTER OF:

Deloitte Haskins & Sells LLP

...Appellant

Vs.

Union of India

Through Ministry of Corporate Affairs

...Respondent

Present: For Appellants: - Mr. Kapil Sibbal, Senior Advocate, Mr. Abhinav Vashisth, Senior Advocate with Mr. Mahesh Agarwal, Mr. Rahul Dwarkadas, Ms. Rishika Harish, Ms. Prachi Dhaanani, Ms. Niyati Kohli, Ms. Juhi Bahiraiani, Ms. Rohini Jaiswal and Mr. Rajeev Kumar, Advocates.

For Respondents: - Ms. Maninder Acharya, ASG, Mr. Raunak Dhillon, Mr. Aditya Sikka, Mr. George Vergese, Mr. Karan Khanna, Mr. Viplay Acharya, Advocates and Mr. Raksh Tiwari, Joint Director for Union of India.

Mr. S.N. Mukherjee, Senior Advocate with Ms. Aayushi Sharma, Advocates for R-4 & 5.

Mr. Mukul Rohatgi, Senior Advocate with Mr. V.P. Singh, Advocate for R-6 & 7.

Mr. Arun Kathpalia, Senior Advocate with Ms. Misha Rohatgi Mohta and Mr. Johnson Subha, Advocates for R-17, 18, 19 & 21.

O R D E R

29.07.2019— Issue notice.

Contd/-.....

Mr. Raunak Dhillon, Advocate alongwith Ms. Maninder Acharya, learned Additional Solicitor General accepts notice on behalf of Respondent- 'Union of India'.

Ms. Aayushi Sharma, Advocate alongwith Mr. S.N. Mukherjee, learned Senior Advocate accepts notice on behalf of 4th & 5th Respondents.

Mr. V.P. Singh, Advocate alongwith Mr. Mukul Rohatgi, learned Senior Advocate accepts notice on behalf of 6th & 7th Respondents.

Ms. Misha Rohatgi Mohta, Advocate alongwith Mr. Arun Kathpalia, learned Senior Advocate accepts notice on behalf of 17th, 18th, 19th & 21st Respondents.

No further notice need be issued. They may file their reply affidavits within one week. Rejoinder, if any, be filed within a week thereof.

Let notice be issued on rest of the Respondents by speed-post. Requisite along with process fee, if not filed, be filed by 30th July, 2019. If the Appellant provides the e-mail address of rest of the Respondents, let notice be also issued through e-mail.

Post the appeal 'for admission (after notice)' on 19th August, 2019 at 2.00 P.M. before the 1st Bench hearing the IL&FS matter.

Interim order dated 23rd July, 2019 passed by the National Company Law Tribunal, Mumbai Bench, Mumbai, in MA Nos. 2581 & 2071 of 2019 in CP 3638/241-242/2018 shall continue till next date. However, the interim order will not come in the way of the National Company Law Tribunal and the Union of India to proceed in accordance with law. I.A No. 2315 of 2019 stands disposed of.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g